

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 428/TL/2025**

**Coram:**

**Shri Jishnu Barua, Chairperson**

**Shri Ramesh Babu V., Member**

**Shri Harish Dudani, Member**

**Shri Ravinder Singh Dhillon, Member**

**Date of order: 19<sup>th</sup> July, 2025**

**In the matter of:**

Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a separate Transmission Licence to Mumbai Urja Marg Limited for implementation of an ISTS Project under RTM Route.

**And**

**In the matter of**

**Mumbai Urja Marg Limited,**  
DLF Cyber Park, Tower-B,  
9<sup>th</sup> Floor, Udyog Vihar, Phase-III,  
Sector 20, Gurugram-122008.  
**Petitioner**

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Versus

**1. Maharashtra State Electricity Distribution Company Limited,**  
Prakashgad, Plot No. G-9,  
A K Marg, Bandra (East),  
Mumbai, Maharashtra – 400051.

**2. Gujrat Urja Vikas Nigam Limited,**  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara,  
Gujarat-390007.

**3. M.P. Power Management Company Limited,**

Shakti Bhawan, Vidyut Nagar,  
Rampur, Jabalpur-482008, Madhya Pradesh.

**4. Chhattisgarh State Power Distribution Company Limited,**

Vidyut Sewa Bhavan, Danganiya,  
Raipur-492013, Chhattisgarh.

**5. Goa Electricity Department,**

Electricity Department,  
3rdFloor, Vidyut Bhavan,  
Panjim-403001, Goa.

**6. DNH Power Distribution Corporation Limited,**

Vidhyut Bhavan, 66 KV Road,  
Near Secretariat, Amli, Silvassa,  
U.T. of Dadra & Nagar Haveli-396230.

**7. Electricity Department,**

Daman & Diu Vidyut Bhavan,  
Somnath, Kachigam Road,  
Kachigam-396210, Daman.

**8. Manipur State Power Distribution Company Limited,**

3<sup>rd</sup> Floor, New Directorate Building,  
Near 2ndMR Gate, Imphal-Dimapur Road,  
Imphal-795001, Manipur.

**9. Meghalaya Energy Corporation Limited,**

Lumjingshai, Short Round Road,  
Shillong-793001, Meghalaya.

**10. Power and Electricity Department, Mizoram,**

Kawlphetha Building,  
New Secretariat Complex,  
Khatla, Aizawl-796001, Mizoram.

**11. Department of Power, Nagaland**

Electricity House,A.G. Colony,  
Kohima-797001, Nagaland.

**12. Tripura State Electricity Corporation Limited,**

Bidyut Bhaban, Banamalipur,  
Agartala-799001, Tripura.

**13. Gujarat Energy Transmission Corporation Limited,**  
Sardar Patel Vidyut Bhavan,  
Race Course, Vadodara-390007, Gujarat.

**14. Central Transmission Utility of India Limited,**  
9<sup>th</sup> Floor, Tower 1,  
Irrcon International Tower,  
Plot No.16, Sector 32, Gurugram-122003.

**Parties present:**

Shri Prashant Kumar, PBNTL  
Shri V C Sekhar, PBNTL

**ORDER**

The Petitioner, Mumbai Urja Marg Limited, has filed the present Petition under Sections 14 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) for the grant of a separate RTM transmission licence to Mumbai Urja Marg Limited for implementation of “2 Nos. of 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli - Vapi 220 kV S/C line at Vapi-II S/s” under the Regulated Tariff Mechanism (hereinafter referred to as “RTM”) mode (hereinafter referred to as the “transmission project”). The scope of the project for which a transmission licence has been sought is as under:

**220kV line bays at Vapi-II S/s for LILO of 220 KV Chikhli-Vapi 220kV S/c line at Vapi-II:**

| Sl. No. | Scope of the Transmission Scheme             | Item Description                | Implementation Timeframe               |
|---------|----------------------------------------------|---------------------------------|----------------------------------------|
| 1.      | 2 nos. 220 kV bays at Vapi-II S/s (MUML) for | • 220 kV line bays-2 Nos. (GIS) | 21 months from the date of issuance of |

|                       |                                                             |                                                                                                                                                                                                                                                                                                          |                              |
|-----------------------|-------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|
|                       | LILO of Chikhli - Vapi<br>220 kV S/c line at Vapi-II<br>S/s | <ul style="list-style-type: none"> <li>• 245 kV GIS Bus Duct (1ph) – 240 meters approx.</li> <li>• 220 kV SF6 GIS to AIS Bushing-6 nos.</li> <li>• New 220 kV GIS Building for accommodating 8 Nos. 220 kV Bays &amp; associated development works- 600 Sqm. EOT crane for GIS Building-1 no.</li> </ul> | OM by CTUIL i.e. 20/10/2026. |
| Total Estimated Cost: |                                                             |                                                                                                                                                                                                                                                                                                          | Rs. 21.46 Crore              |

Note:

a. A new 220kV GIS hall to be constructed separate from existing GIS hall, suitable for 8 nos. 220 kV Bays (including maintenance space). Any kind of dismantling/rework required for above scope of work shall be under scope of the TSP.

2. The Petitioner has made the following prayers:

- a) grant a separate transmission license to the Petitioner for implementing 2 nos. 220 kV bays at Vapi-II sub-station (MUMML) for drawal of power by Respondent No.13/Gujarat Energy Transmission Corporation Limited as approved vide Office Memorandum (OM) dated 20.1.2025 issued by Respondent No.14/Central Transmission Utility of India Limited;
- b) grant liberty to approach this Commission with actual cost on completion of works for determination of transmission charges for transmission asset in prayer (i) above in accordance with Sections 61, 62 of the Electricity Act, 2003 and the applicable Tariff Regulations as per Regulation 10 of the Transmission Licence Regulations;
- c) direct that the recovery of transmission charges for the transmission asset in prayer (i) above shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020;

- d) *condone any inadvertent errors omissions/errors/shortcomings and permit the Petitioner to add/change/modify/alter these filings and make further submissions as may be required at a future date; and*
- e) *pass such further and other Order(s) as this Commission may deem fit and proper in the facts and circumstances of the present case.”*

3. The Petitioner company was incorporated as a special purpose vehicle by PFC Consulting Limited (hereinafter referred to as “PFCCL”) as part of the Tariff Based Competitive Bidding (‘TBCB’) to establish the Inter-State transmission system for the “Western Region Strengthening Scheme- XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)”. Sterlite Grid 13 Limited participated in the competitive bidding process conducted by PFCCL, and upon emerging as the successful bidder, a Letter of Intent (“LoI”) was issued by PFCCL to Sterlite Grid 13 Limited on 2.3.2020. In accordance with the bidding documents, Sterlite Grid 13 Limited acquired 100% of the shareholding in the Petitioner Company by executing a Share Purchase Agreement with PFCCL on 23.6.2020. The TSA was pre-signed on 7.12.2021 between the Transmission Service Provider and the Long-Term Transmission Customers. The Commission, vide order dated 1.4.2024 in Petition No. 599/TL/2020, had granted a transmission licence (TBCB Licence) to the Petitioner for the TBCB Project consisting of the following scope of work:

| S. No.                                                                                                       | Name of the Transmission Element                                                         | Scheduled COD from Effective Date |
|--------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------|-----------------------------------|
| <b>Part A: Additional 400 kV outlets from Banaskantha 765/400 kV S/S</b>                                     |                                                                                          |                                   |
| 1.                                                                                                           | LILO of the second circuit of Zerda – Ranchodpura 400 kV D/c line at Banaskantha (PG) PS | 28 months                         |
| <b>Part B: Establishment of a new substation at Vapi/Ambethi area and its associated transmission lines.</b> |                                                                                          |                                   |
| 1.                                                                                                           | Establishment of 2x500MVA, 400/220 kV GIS S/s near Vapi / Ambhethi (Vapi-II)             |                                   |

|                                                                                       |                                                                                                                                                                                                                                                                                                                                                                                                                                                            |           |
|---------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
|                                                                                       | ICTs: 2x500 MVA, 400/220 kV<br>400 kV<br>- ICT bays: 2 nos.<br>- Line bays: 4 nos.<br>- Space for 2x500 MVA, 400/220 kV ICTs (future)<br>- Space for 400/220 kV ICT bays (future): 2 nos.<br>- Space for Line bays along with Line Reactors (future): 4 nos.<br>220 kV<br>- ICT bays: 2 nos.<br>- Line bays: 6 nos. (2 for Sayali (DNH) and 4 nos. for GETCO)<br>- Space for 400/220 kV ICT bays (future): 2 nos. -<br>Space for Line bays (future): 6 nos |           |
| 2.                                                                                    | LILO of KAPP – Vapi 400 kV D/c line at Vapi – II                                                                                                                                                                                                                                                                                                                                                                                                           | 34 Months |
| 3.                                                                                    | 125 MVAR bus reactor at Vapi – II Substation<br>-Bus Reactor: 1x125MVAR<br>-Bus Reactor Bay: 1 no<br>-Space for 420kV additional Bus Reactor 1 no                                                                                                                                                                                                                                                                                                          | 34 Months |
| 4.                                                                                    | Vapi-II – Sayali 220kV D/c line<br>-From Vapi-II up to LILO point of one circuit of Vapi (PG) – Khadoli 220kV D/c line at Sayali substation with ampacity equivalent to twin zebra conductor.<br>-Interconnection with LILO section (of LILO of one circuit of Vapi (PG) – Khadoli 220kV D/c line at Sayali substation) so as to form Vapi-II – Sayali 220 kV D/c line and Vapi- Khadoli 220 kV D/c line. (The LILO section is with zebra conductor)       | 34 Months |
| <b>Part C: Additional ISTS feed to Navi Mumbai 400/220 kV substation of POWERGRID</b> |                                                                                                                                                                                                                                                                                                                                                                                                                                                            |           |
| 1.                                                                                    | Padghe (PG) – Kharghar 400 kV D/c (quad) line to be terminated into one ckt. of Kharghar – Ghatkopar 400 kV D/c (quad) line (thus forming Padghe (PG) - Kharghar 400 kV S/c (quad) line, Padghe (PG) - Ghatkopar 400 kV S/c (quad) line)                                                                                                                                                                                                                   | 42 months |
| 2.                                                                                    | LILO of Padghe (PG) – Ghatkopar 400kV S/c line at Navi Mumbai GIS (PG) (with quad conductor)                                                                                                                                                                                                                                                                                                                                                               | 42 months |
| 3.                                                                                    | LILO of Apta – Kalwa/Taloja 220 kV D/c line (i.e. Apta – Kalwa and Apta Taloja 220kV lines) at Navi Mumbai (PG)                                                                                                                                                                                                                                                                                                                                            | 30 months |
| <b>Part D: North Eastern Region Strengthening Scheme - IX</b>                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                            |           |
| 1.                                                                                    | Pare HEP (NEEPCO) (from near LILO point)– North Lakhimpur (AEGCL) 132 kV D/c line (with ACSR Zebra conductor) along with 2 no. 132 kV line bays                                                                                                                                                                                                                                                                                                            | 36 months |

|    |                                                                                                                              |           |
|----|------------------------------------------------------------------------------------------------------------------------------|-----------|
|    | at North Lakhimpur end.                                                                                                      |           |
| 2. | LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132kV D/c line (with ACSR Zebra) at Nirjuli (POWERGRID) substation | 36 months |

*Scheduled COD for the overall Project: 42 months from the effective date.*

4. Subsequently, in the 32<sup>nd</sup> Consultation Meeting on Evolving Transmission Schemes in the Western Region (CMETS-WR) held on 24.9.2024, it was noted that, for the drawal of power from Vapi-II (GIS) ISTS sub-station situated in the State of Gujarat, Respondent No.13, vide its letter dated 30.5.2024, had requested 2 nos. 220 kV bays at Vapi-II sub-station for additional outlet from Vapi-II, and the said request was considered. Accordingly, the implementation of 2 nos. 220 kV line bays at Vapi-II sub-station for LILO of 220 kV Chikhli - Vapi 220 kV S/c line at Vapi-II was agreed to be implemented within a timeframe of 21 months from the date of award to the implementing agency. These 2 nos. of 220 kV line bays at the Vapi-II sub-station form the subject matter for the grant of transmission license in the present Petition.

5. CTUIL vide OM dated 20.1.2025, has assigned the Transmission Project “Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUML) for drawl of power by GETCO.” to the Petitioner under RTM mode.

6. The Petitioner has submitted that after the grant of a separate transmission licence, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 20.1.2025, is Rs. 21.46 crores. After completion of the transmission scheme, the Petitioner shall approach the Commission for the determination

of transmission charges in accordance with the provisions of the Tariff Regulations/Transmission Licence Regulations.

**Hearing dated 20.5.2025**

7. During the course of the hearing held on 20.5.2025, the learned counsel for the Petitioner mainly reiterated the submissions made in the Petition. The representative of the Respondent, CTUIL, submitted that CTUIL is in the process of issuing its recommendations under Section 15(4) of the Electricity Act, 2003.

8. Vide Record of Proceedings (hereinafter referred to as "RoP") dated 20.5.2025, CTUIL was directed to place on record its recommendations under Section 15(4) of the Act and the date of implementation of the LILO of Chikhli - Vapi. It was also directed to place on record the agreement signed between MUML and GETCO, along with the date of implementation of bays under the RTM and the LILO implemented by GETCO.

9. In compliance with the RoP dated 20.5.2025, CTUIL vide affidavit dated 26.5.2025 has submitted its recommendations under Section 15(4) of the Act.

**Hearing dated 20.6.2025**

10. During the course of hearing, the counsel for the Petitioner submitted that the Petitioner has complied with all the requirements for the grant of a transmission licence and that CTUIL has given its recommendations in this regard to the Petitioner company under Section 15(4) of the Electricity Act, 2003. Further, the representative of the Respondent No. 14, i.e., CTUIL, submitted that, in pursuance of the direction issued vide RoP dated 20.5.2025, CTUIL has filed its recommendations for the grant of a transmission

licence to the Petitioner. However, with regard to the date of implementation of LILO of Chikhli - Vapi, the representative sought additional time to file the said information. He further submitted that, as per the said RoP, CTUIL was directed to file a copy of the agreement executed between MUML and GETCO, including the implementation date of the bays under the RTM and the LILO executed by GETCO. However, since CTUIL is not a party to the said agreement, the representative prayed that the concerned party(ies) be directed to place on record a copy of the said agreement.

11. In response, the learned counsel for the Petitioner submitted that the agreement between MUML and GETCO is yet to be executed, and a copy will be filed by the Petitioner upon its execution.

12. Further, the counsel for Respondent No.6, DNH Power Distribution Corporation Limited, submitted that it has been engaged in this matter recently and, accordingly, sought 10 days additional time to file its reply in the matter.

13. CTUIL was directed to file, on an affidavit within a week, a copy of the relevant document(s) vide which GETCO has been informed of the implementation schedule of the ISTS bays under the instant transmission scheme. In addition, the Petitioner was directed to submit the agreement between MUML and GETCO. Further, DNH Power Distribution Corporation Limited was also directed to file its reply, if any, within 10 days with a copy to the Petitioner, who may file its response, if any, within a week thereafter. After hearing the parties to the Petition, the order in the matter was reserved.

14. However, in response to the directions issued to the parties vide RoP dated 20.6.2025, i.e., the Petitioner, CTUIL, and DNH Power Distribution Corporation Limited, the information sought has not submitted despite sufficient time having been granted.

### **Analysis and Decision**

15. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for the grant of a separate RTM Transmission Licence for “Implementation of 2 Nos. of 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli - Vapi 220 kV S/C line at Vapi-II S/s.” under the Regulated Tariff Mechanism (RTM) mode.

16. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs.500 crores or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

*“2. Terms of Reference (ToR) of the NCT are as under:*

*j. \*\*\*\*\**

*VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff*

*Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs.100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs.100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”*

17. The subject transmission schemes were discussed and agreed upon in the 32<sup>nd</sup> ‘Consultation Meeting for Evolving Transmission Schemes in Western Region, and vide its Minutes of the Meeting dated 11.10.2024 CMETS-WR notified as under:

***“4. Request of GETCO for 2 nos. 220kV bays at Vapi-II S/s (VNLTL) for additional outlet from Vapi-II***

*GETCO vide letter dated 30.05.2024 has informed that GETCO had originally planned the following 220kV outlets from Vapi-II (GIS) S/s for which 4 nos. 220kV bays are already under implementation under ISTS as part of the S/s:*

- *Vapi-II – Atul 220kV D/c line*
- *LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II*

*The same were agreed to be modified to below network after discussions in 1<sup>st</sup> Joint study meeting on Transmission Planning for Western Region held on 05.11.2021:*

- *LILO of both circuits of 220 kV D/c Kakrapar – Vapi line (ISTS line) at 400/220 kV Vapi-II substation.*
- *Already approved LILO of 220 kV Chikhli – Vapi line at Vapi-II*

*In the above meeting, it was deliberated that Vapi – Vapi-II 220kV T/c line may need to be re-conducted in future based on high loadings in High RE scenario.*

*The LILO portion interconnecting Vapi to Vapi-II for both the above LILO lines shall be constructed with conductor with minimum capacity of 400 MVA/Ckt at nominal voltage so that in future only the balance 220kV line*

section (excluding LILO portion) may have to be reconductored based on requirement.

In the 30<sup>th</sup> CMETS-WR held on 02.07.2024, GETCO had sought for implementation of 2 nos. 220kV line bays (LILO of 220 KV Chikhli - Vapi 220kV S/c line at Vapi-II (expected by Mar-25) under ISTS for smooth execution of above scope of work. However, GETCO was requested to inform realistic time-frame of LILO of 220 KV Chikhli - Vapi 220kV S/c line at Vapi-II as schedule of Mar-25 looked unrealistic. Further, implementation of the above 220kV bays (2 nos.) would require a minimum of 15 months from award and hence schedule.

In the 31<sup>st</sup> CMETS-WR meeting, GETCO informed that the bays may be implemented in minimum time-frame of 21 months (considering GIS) and GETCO shall match their 220kV line with the time-line of 220kV bays.

After deliberations, following transmission system was agreed under ISTS:

**220kV line bays at Vapi-II S/s for LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II**

| Sl. No. | Scope of the Transmission Scheme                                                                  | Capacity / line length km      |
|---------|---------------------------------------------------------------------------------------------------|--------------------------------|
| 1.      | 2 nos. 220kV line bays at Vapi-II S/s for LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II | 220kV line bays – 2 Nos. (GIS) |

**Implementation time-frame:** 21 months from award to implementing agency

Note: GETCO shall match LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II with the time-frame of commissioning of 220kV bays under ISTS.

Subsequently, during interaction with TSP of Vapi-II S/s, M/s VNLTL (Sterlite) vide e-mail dated 11.09.2024 has informed the following:

- New 220kV GIS hall to be constructed separate from existing GIS hall suitable for 8 Bays including space for maintenance space. Further all the facilities for new 220kV GIS hall to be considered including EOT crane, AHU system & place for LCC& CRP panels.

- Suitable Road network to be developed for accessing new building & switchyard area.
- Any kind of dismantling & rework required for bidding scope of work shall be considered by new developer.
- Necessary interface & upgradation of system is required for SCADA, FOTE system.

The suggestion of VNLTTL regarding new GIS hall suitable for 8 nos. 220kV Bays (including maintenance space) was agreed.

After deliberations, following revised scope was agreed under the scheme “220kV line bays at Vapi-II S/s for LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II”:

| Sl. No. | Scope of the Transmission Scheme                                                                  | Capacity / line length km      |
|---------|---------------------------------------------------------------------------------------------------|--------------------------------|
| 1.      | 2 nos. 220kV line bays at Vapi-II S/s for LILO of 220 KV Chikhli – Vapi 220kV S/c line at Vapi-II | 220kV line bays – 2 Nos. (GIS) |

Note: New 220kV GIS hall to be constructed separate from existing GIS hall suitable for 8 nos. 220kV Bays (including maintenance space). Any kind of dismantling / rework required for above scope of work shall be under scope of the new TSP.

Implementation time-frame: 21 months from award to implementing agency.”

18. Based on the above, CTUIL, vide its OM dated 20.1.2025, approved “Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUMML) for drawl of power by GETCO” along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 20.1.2025 is extracted as under:

**“Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).**

*The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 crores In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:*

| <b>Sl. No.</b>        | <b>Name of Transmission Scheme</b>                                                     | <b>Implementing Agency</b>                                                                                        |
|-----------------------|----------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|
| <b>Western Region</b> |                                                                                        |                                                                                                                   |
| 9.                    | Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUMML) for drawl of power by GETCO | Mumbai Urja Marg Ltd [erstwhile Vapi-II North Lakhimpur Transmission Ltd (a subsidiary of Sterlite Grid 4 Ltd.)]. |

19. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2 (49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or an artificial judicial person. The Petitioner company has been incorporated under the Companies Act, 2013, and is already a transmission licensee. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub- stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

20. Section 15 (1) of the Act provides that every application under Section 14 of the

Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified the Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. The transmission project under consideration has been identified for development under a regulated tariff mechanism by a competent authority, and the selection of the project developer, Mumbai Urja Marg Limited, has been certified to have been made in accordance with the Ministry of Power order dated 28.10.2021.

21. Regulation 5 of the Transmission Licence Regulations provides for the procedure for the grant of a transmission licence as under:

*“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under subsection (1) of section 15 of the Act.*

*(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*

*(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through email on the concerned DICs of the project who are not registered on the e-filing portal of the*

Commission.

*(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*

*(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*

*(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.*

*(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: [registry@cercind.gov.in](mailto:registry@cercind.gov.in). Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.*

*(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.*

*(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the*

*same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.*

*(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.*

*(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.*

*(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.*

*(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

22. The Petitioner has filed the present Petition for the grant of a separate RTM transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Mumbai Urja Marg Limited with respect to the transmission project as per the details given in paragraph 1 above.

23. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project.

24. The Petitioner has published the notices on its website in Form-II in English and the Vernacular language. The Petitioner has also published the notice digitally in all editions of 'Silvassa Mirror-Salvassa Edition' and 'Janadesh Silvassa- Gujarat Edition' (in English and Gujarati language respectively) on 4.4.2025. In response, no objection has been received from the general public to the notices.

25. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and read with Regulations 5 (9) of the 2024 Transmission Licence

Regulations. CTUIL, vide its letter dated 23.5.2025, has recommended the grant of a transmission licence to the Petitioner. The relevant portion of the said letter dated 23.5.2025 are extracted as under:

*“This has reference to the Petition with Dairy No. 428/2025 filed by M/s Mumbai Urja Marg Limited before Hon’ble Commission vide which M/s Mumbai Urja Marg Limited has requested CTU for issuance of recommendation for grant of separate RTM Transmission License for implementation of subject transmission scheme. In this regard, the following is submitted:*

*1. M/s Mumbai Urja Marg Limited has filed a petition under Section 14 of the Electricity Act, 2003 read with CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License for “Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUML) for drawl of power by GETCO” project through RTM under ISTS. The detailed scope of the transmission scheme is enclosed at Annexure-I.*

*2. M/s Mumbai Urja Marg Limited has mapped Nodal Agency i.e., CTUIL on the e-portal of Hon’ble Commission, to serve a copy of the application for the grant of Transmission License, for the above transmission system as per section 15 (3) of the Electricity Act, 2003 and Regulation 5 (3) of Transmission License Regulations, 2024 for recommendation required u/s 15 (4) of the Electricity Act, 2003 and Regulation 5 (9) of Transmission License Regulations, 2024.*

*3. In reference to “Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUML) for drawl of power by GETCO”, the following is submitted:*

*i) 400/220kV Vapi-II is an existing S/s of Mumbai Urja Marg Ltd. [erstwhile Vapi-II North Lakhimpur Transmission Ltd. (a subsidiary of Sterlite Grid 4 Ltd.)] with a transformation capacity of 2x500MVA, 400/220kV ICTs & LILO of KAPP - Vapi 400kV D/c lines. At 220kV level, Vapi-II is connected to Sayali S/s through 220kV D/c Line. Further, 4 nos. 220kV line bays are already implemented under ISTS for drawl of power by GETCO.*

*In the 1st Joint study meeting on Transmission Planning for WR held on*

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05.11.2021, LILO of 220kV Kakrapar - Vapi Line (ISTS line) D/c and LILO of Chikhli - Vapi 220kV S/c Line at 400/220kV Vapi-II S/s were approved.

ii) In this regard, in the 30th CMETS-WR held on 02.07.2024, GETCO had sought for implementation of 2 nos. 220kV line Bays (LILO of Chikhli - Vapi 220kV S/c line at Vapi-II 220kV S/s for drawl of power by GETCO. In the 31<sup>st</sup> CMETS-WR held on 02.09.2024, GETCO informed that the bays may be implemented in minimum time frame of 21 months (considering GIS) and GETCO shall match their 220kV line with the time-line of 220kV bays.

iii) In the 32<sup>nd</sup> CMETS-WR meeting held on 24.09.2024, it was agreed that a new 220kV GIS Hall shall be constructed separately from existing GIS Hall suitable for 8 Nos. 220kV Bays (Including subject 2 nos. bays for GETCO). Extracts of the minutes of 32nd CMETS-WR meeting is enclosed at Annexure-II.

4. CTU vide OM dated 20.01.2025 has awarded the scheme "Implementation of 2 nos. 220kV bays at Vapi-II S/s (MUML) for drawl of power by GETCO" for implementation to M/s Mumbai Urja Marg Limited through RTM route with implementation timeframe of 21 months from the date of issuance of OM by CTUIL i.e. 20.10.2026. CTU OM is enclosed at Annexure-III.

5. In line with Section 15 (4) of the Electricity Act, 2003 and Regulation 5 (9) of Transmission License Regulations, 2024, based on details furnished by M/s Mumbai Urja Marg Limited, CTU recommends the grant of separate transmission license to M/s Mumbai Urja Marg Limited for executing the transmission scheme as mentioned in Para-1 above."

26. In the present case, the Petitioner is a transmission licensee who is implementing the project defined under its scope under the RTM mechanism. The present Petition is consequent to the office order 28.10.2021, notified by the Ministry of Power, Government of India, wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects costing up to Rs. 100 crores. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandum dated 20.1.2025 and recommendation letter

dated 23.5.2025, has determined a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the subject transmission system under the instant Petition.

27. We have considered the Petitioner's submission. The Petitioner has filed the present Petition for the issuance of a separate transmission licence to implement the transmission project "Implementation of 2 nos. 220 kV bays at Vapi-II S/s (MUML) for LILO of Chikhli-Vapi 220 kV S/c line at Vapi-II S/s."

28. It is noted that the CTUIL and DNH Power Distribution Corporation Limited have not submitted the information/reply called for vide RoP dated 20.6.2025, despite having been granted sufficient time. We express our displeasure at the conduct of the parties herein for non-compliance with our directions. We once again direct the CTUIL and DNH Power Distribution Corporation Limited to file, on or before **20.7.2025**, the information/reply sought vide RoP dated 20.6.2025.

29. Considering the material on record, we are prima facie of the view that the Petitioner satisfies the conditions for the grant of a separate RTM transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for the implementation of the transmission project as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence

aforesaid. The objections or suggestions, if any, be filed by any person before the Commission on or before **1.8.2025**.

30. The Petition shall be listed for hearing on **7.8.2025**.

Sd/-  
**(Ravinder Singh Dhillon)**  
Member

sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson